

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4326/2018
[Arising out of impugned final judgment and order dated 12-02-2018
in CRWP No. 5190/2017 passed by the High Court of Judicature at
Bombay]

MAHESH DAMU KHARE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No. 68099/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 68118/2018 - EXEMPTION FROM FILING O.T.

IA No. 68132/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 26-11-2024 This matter was called on for pronouncement of
judgment today.

For Petitioner(s) Mr. Gunnam Venkateswara Rao, AOR
Ms. Mrunal Dattatraya Buva, Adv.
Mr. Dhairyashil Salunkhe, Adv.

For Respondent(s) Mr. Aaditya Aniruddha Pande, AOR

Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh has
pronounced the judgment of bench comprising of Hon'ble Mrs.
Justice B.V. Nagarathna and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed
reportable judgment.

Pending application(s), if any, shall stand disposed
of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(SIGNED REPORTABLE JUDGMENT IS PLACED ON THE FILE)

(DIVYA BABBAR)
COURT MASTER (NSH)